



The Punjab Official Language Act, 1967

Act 5 of 1967

Keyword(s):
Official Language, Punjabi

Amendments appended: 27 of 2008, 11 of 2022

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THE PUNJAB OFFICIAL LANGUAGE ACT, 1967

(PUNJAB ACT NO. 5 OF 1967)

Arrangement of Sections

SECTIONS.

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3. Punjabi to be official language of the State.
4. Government's powers to notify the official purposes for which Punjabi shall be used.
5. Language to be used in the Bills, etc.
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9. Repeal of Punjab Act No. 28 of 1960.

THE PUNJAB OFFICIAL LANGUAGE ACT, 1967

(Punjab Act No. 5 of 1967)

[Received the assent of the Governor of Punjab on the 29th December, 1967, and first published in the Punjab Government Gazette (Extraordinary), Legislative Supplement, Part I, of the 29th December, 1967.]

1	2	3	4
Year	No.	Short title	Whether affected by Legislation
1967	5	The Punjab Official Language Act, 1967	Amended by Punjab Act 11 of 1969 ¹ . Amended by the Adaptation of Laws Order, 1970.

AN
ACT

to provide for the adoption of punjabi as the language to be used for all or any of the official purposes of the State of Punjab.

BE it enacted by the Legislature of the State of Punjab in the Eighteenth Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Official Language Act, 1967.

Short title, extent and commencement.

(2) It extends to the whole of the State of Punjab.

(3) It shall come into force at once.

2. In this Act, unless the context otherwise requires,—

Definitions.

(a) "Punjabi" means Punjabi in Gurmukhi script;

¹For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1967, Pages 962-63.

²For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1969, page 578.

(b) "State Government" means the Government of the State of Punjab.

Punjabi to be official language of the State.

3. The official language of the State of Punjab shall be Punjabi.

Government's Powers to notify the official purposes for which Punjabi shall be used.

4. The State Government may, from time to time, by notification, direct that Punjabi shall be used for such official purposes of the State and from such dates as may be specified in the notification.

Language to be used in the Bills etc.

5. On and from such date as the State Government may, by notification, appoint in this behalf, the language to be used in—

(a) all Bills to be introduced, or amendments thereto to be moved, in '[* * *]' the Legislature of the State;

(b) all Acts passed by the Legislature of the State;

(c) all Ordinances promulgated by the Governor under article 213 of the Constitution, and

(d) all Orders, Rules, Regulations and Bye-laws issued by the State Government under the Constitution or under any law made by Parliament or the Legislature of the State;

shall be Punjabi :

Provided that the State Government may appoint different dates in respect of any of the purposes referred to in clauses (a) to (d) above.

Continuance of use of English language in State Legislature.

6. Until the State Government otherwise directs by notification under section 4, English may continue to be used, in addition to the official language of the State or Hindi for the transaction of business in the Legislature of the State.

¹The words "either House of" omitted by the Adaptation of Punjab Laws Order, 1970.

¹[6-A. A translation in Punjabi published under the authority of the Governor in the Official Gazette of the State, on and after the date specified by notification :—

Authorised Punjabi translation of Central and State Acts, etc.

- (a) of any Central Act or of any Ordinance Promulgated by the President, with respect to any of the matters enumerated in List III of the Seventh Schedule to the Constitution;
- (b) of any State Act or of any Ordinance promulgated by the Governor; or
- (c) of any order, rule, regulation or bye-law issued by the State Government under the constitution or under any law made by Parliament or the Legislature of the State; shall be deemed to be an authoritative text thereof in Punjabi.]

7. Nothing in this Act shall be deemed to debar any person to submit a representation for the redress of any grievance to any officer or authority of the State in any of the languages, including Hindi used in the State.

Right of a person to submit representation in any of the languages used in the State.

8. Without prejudice to the provisions of this Act, the State Government shall take suitable steps to develop the Hindi Language in the State.

Development of Hindi Language

9. The Punjab Official Languages Act, 1960, is hereby repealed.

Repeal of Punjab Act No. 28 of 1960.

¹Section 6-A inserted by Punjab Act 11 of 1969, section 2.

PART-I

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

Notification

The 5th November, 2008

No. 30-Leg./2008.—The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 27th October, 2008 and is hereby published for general information :—

THE PUNJAB OFFICIAL LANGUAGE (AMENDMENT) ACT, 2008

(Punjab Act No. 27 of 2008)

AN

ACT

further to amend the Punjab Official Language Act, 1967.

BE it enacted by the Legislature of the State of Punjab in the Fifty-ninth Year of the Republic of India, as follows :—

1. (1) This Act may be called the Punjab Official Language (Amendment) Act, 2008. Short title and commencement.

(2) It shall come into force at once, except the provisions of section 3-A, which shall come into force after the expiry of a period of six months, from the date of its commencement.

2. In the Punjab Official Language Act, 1967 (hereinafter referred to as the principal Act), after section 3, the following sections shall be inserted, namely :— Insertion of new sections 3-A and 3-B in Punjab Act No. 5 of 1967.

“3-A. (1) In all civil courts and criminal courts, subordinate Use of Punjabi to the High Court of Punjab and Haryana, all in Courts and revenue courts and rent tribunals or any other Tribunals. court or tribunal, constituted by the State Government, work in such courts and tribunals shall be done in Punjabi.

Explanation.—For the purpose of this section, the words ‘civil court’ and ‘criminal court’ shall have the same meaning as respectively, assigned to them in the Code of Civil Procedure, 1908 and the Code of Criminal Procedure, 1973.

(2) The concerned Administrative Departments of the State Government, shall make arrangements to provide necessary infrastructure and training to the concerned staff, in order to ensure the use of Punjabi in all courts and tribunals, referred to in sub-section (1), within a period of six months from the date of commencement of the Punjab Official Language (Amendment) Act, 2008.

3-B. In all offices of the State Government, public sector Use of Punjabi undertakings, boards and local bodies and in the offices of offices of the schools, colleges and universities State Government of the State Government, all official and public sector undertakings etc. correspondence shall be made in Punjabi.”

3. In the principal Act, after section 8, the following sections shall be inserted, namely :—

Insertion of new sections 8-A, 8-B, 8-C and 8-D in Punjab Act No. 5 of 1967.

“8-A. The Director, Languages, Punjab or any of his officers, Power to inspect, authorized by him, may inspect any office of the State Government, public sector undertaking, board or corporation, and office of any school, college or university of the State Government, to ensure the implementation of the provisions of sections 3 and 3-B of this Act. The officer or official having custody of the records of the aforesaid offices, shall make such record available, to the said Director or officer for inspection.

8-B. (1) There shall be constituted a State Level Empowered State Level Committee to review and ensure the Empowered implementation of the provisions of this Act at Committee. the State level.

(2) The State Level Empowered Committee shall consist of the following persons, namely :—

- (i) the Education Minister, Punjab ; .. Chairperson
- (ii) the Media Advisor to Chief .. Member
Minister, Punjab or any person,
to be nominated by the Chief
Minister ;
- (iii) Advocate General, Punjab or .. Member
his representative ;
- (iv) the Secretary to Government .. Member
of Punjab, Department of
School Education ;
- (v) the Secretary to Government .. Member
of Punjab, Department of
Higher Education ;
- (vi) the Legal Remembrancer and .. Member
Secretary to Government of
Punjab ;
- (vii) two representatives of Sahit .. Members
Sabhas to be nominated by
the Government ;
- (viii) three renowned persons, .. Members
associated with Punjabi Press,
to be nominated by the
State Government ;
- (ix) four representatives of the .. Members
public, to be nominated by
the State Government ; and
- (x) the Director, Languages, Punjab : .. Convener

(3) The State Level Empowered Committee may give such directions to the District Level Empowered Committee for implementing the provisions of this Act, as it may deem appropriate.

(4) The State Level Empowered Committee shall meet at least once in six months.

8-C. (1) There shall be constituted a District Level Empowered District Level Committee to review and ensure the implementation of the provisions of this Act at the District level.
Empowered
Committee.

(2) The District Level Empowered Committee shall consist of the following, namely :—

- (i) A Minister or Member of the .. Chairman
Legislative Assembly of the district,
to be nominated by the Chief
Minister ;
- (ii) the Deputy Commissioner ; .. Vice
Chairman
- (iii) the District Education Officer ; .. Member
- (iv) two representatives of Punjabi .. Members
Sahityakars in the district, to be
nominated by the State Government ;
- (v) three persons, associated with Punjabi .. Members
Press, to be nominated by the State
Government ;
- (vi) the District Public Relations Officer ; .. Member
- (vii) two representatives of the public, .. Members
to be nominated by the State
Government ;
- (viii) the District Attorney; and .. Member
- (ix) the District Language Officer. .. Convener

(3) The District Level Empowered Committee shall review the implementation of the provisions of this Act, in all offices of the State Government, public sector undertakings, boards and local bodies and offices of the schools, colleges and universities of the State Government at the District level, and shall send a report to the State Level Empowered Committee.

(4) The District Level Empowered Committee shall comply with the directions given by the State Level Empowered Committee with regard to the implementation of the provisions of this Act and shall report back about the compliance of such directions.

(5) The District Level Empowered Committee shall meet at least once in two months.

8-D. (1) If any officer or official of the aforesaid offices is found
Punishment. guilty of persistently violating the provisions of this Act or the notification issued thereunder, he shall be liable for disciplinary action under the Punjab Civil Services (Punishment and Appeal) Rules, 1970:

(2) Action against the guilty officer or official, referred to in subsection (1), shall be taken by the concerned competent authority, on the basis of the recommendation made by the Director, Languages, Punjab :

Provided that before taking any disciplinary action, the officer or official concerned, shall be afforded an opportunity of being heard.”.

REKHA MITTAL,

Secretary to Government of Punjab.
Department of Legal and Legislative Affairs.



Punjab Government Gazette

EXTRAORDINARY

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PART I
GOVERNMENT OF PUNJAB
DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB
NOTIFICATION

The 13th June, 2022

No.11-Leg./2022.- The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 30th day of December, 2021, is hereby published for general information:-

THE PUNJAB OFFICIAL LANGUAGE (AMENDMENT) ACT, 2021
(Punjab Act No. 11 of 2022)

AN

ACT

further to amend the Punjab Official Language Act, 1967.

BE it enacted by the Legislature of the State of Punjab in the Seventy-second Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab Official Language (Amendment) Act, 2021. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Official Language Act, 1967, in section 8-D, after sub-section (2), the following sub-section shall be added, namely:- Amendment in section 8-D of Punjab Act 5 of 1967.

"(3) If any officer or official violates the provisions of this Act or the notification issued thereunder, the Director, Languages finds this prima facie case and upon issuance of show cause notice, if the reply filed by the officer or official is not satisfactory, then he shall be liable to fine of rupees five hundred for the first time and if he finds guilty for the second time, he shall be liable to fine upto rupees two thousand and if he finds guilty for the third time, he shall be liable for fine upto rupees five thousand. Such fine shall be recovered by the concerned Drawing and Disbursing Officer from the salary of the concerned officer or official:

Provided that before recovering such fine, the concerned officer or official, shall be given an opportunity of being heard."

S.K. AGGARWAL,
Principal Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.